GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION LOK SABHA

UNSTARRED QUESTION NO. 969 TO BE ANSWERED ON FEBRUARY 08, 2017

REHABILITATION OF SLUM DWELLERS

No. 969 SHRI GAJENDRA SINGH SHEKHAWAT:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether a working group of National Advisory Council (NAC) has stressed that slum dwellers should be resettled at the spot where they are currently living;

(b) if so, the present progress of rehabilitation of slum dwellers across the country; and

(c) whether the aim of Government to make urban India free from slums would be achieved within any specified period and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION

(RAO INDERJIT SINGH)

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(a): Yes Madam. The existing provisions under Rajiv Awas Yojana (RAY) are in tune with the suggestion of the working group. The preferred mode of making the cities 'slum free' under RAY is in-situ development. The Scheme guidelines also provide that slum relocation should be selected as a method of slum redevelopment for untenable slums. All the ongoing RAY projects have been subsumed in new mission "Pradhan Mantri Awas Yojana (Urban)" {PMAY(U)} which was launched in June 2015 for providing houses to all eligible urban poor including slum dwellers. The PMAY (U) has also a component of "In-situ Slum Redevelopment" using land as a resource. (b): Out of 14,08,216 houses sanctioned under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and PMAY(U) including that of subsumed projects of RAY for rehabilitation of slum dwellers across the country 10,82,929 houses have so far been constructed.

(c): Construction/allotment of houses under these schemes is the responsibility of the State/UT Governments and Urban Local Bodies concerned. The mission period of PMAY (U) is upto the year 2022. The States are required to submit project proposals [Detailed Project Proposals (DPRs)] duly approved for construction of houses for urban poor including slum dwellers and the projects are to be completed as per the time schedule prescribed in the DPRs.

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